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Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.201/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th July, 2017, 10.30 A.M

Name of the Company		Sunrise Stock Broking Pvt.Ltd. -Versus- Sangamyog Commercial Pvt.Ltd.	
Under Section		7 I B C	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Adv Shiv Shankar Banerjee
2. Adv Basabraj Chakraborty
3. C.S Akash De

Petitioner

B. L. Ghosh
26/7

ORDER

Ld. Counsels for the petitioner are present.

He informed that till date notice has not been published in terms of the earlier order dated 22/05/2017.

This is an application under section 7 of IBC and as per order of NCLAT in the case of **Innovative Industries Ltd. -versus- ICICI Bank**, notice is to be sent to the corporate debtor before admitting the case. In view of the order passed by the Hon'ble NCLAT the previous order

is modified and order is passed for issue fresh notice on the corporate debtor.

In the light of the above, Registry is hereby directed to issue notice on the corporate debtor, which is to be handed over to the petitioner for serving on the corporate debtor. Petitioner is directed to receive the notice from the office for serving it on the corporate debtor through speed post as well as by couriers and file affidavit of service within 7 days.

List the matter on 11/08/2017 for admission.

Sd.
(Vijai Pratap Singh)
Member (J)